Scheduled Castes and Scheduled Tribes

2512. Shri B. C. Kamble: Will the Minister of **Home Affairs** be pleased to state:

(a) which categories of Indian people have made representations for being included in the list of (i) Scheduled Castes and (ii) Scheduled Tribes during the last five years; and

(b) the decision taken thereon by the Government?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) & (b). Representations have been received from time to time in this regard from various persons or associations and they have been asked to approach the State Governments concerned in the matter. No list of the parties who made representations has been maintained, and the time and labour involved in compiling such a list now, would not be commensurate with the result that might be achieved.

Stenographers' Examination for S.C. and S.T.

2513. Shri Amjad Ali: Will the Minister of **Home Affairs** be pleased to state:

(a) whether a competitive examination for the Scheduled Caste and Scheduled Tribe candidates will be held for the recruitment of Class III English Stenographers during the year 1960;

(b) if so, whether similar examination will be held for the non-scheduled caste|tribe candidates also; and

(c) if not, whether Government have any proposal to hold the Stenographers' Examination in the year 1961 for the non-scheduled caste|tribe candidates?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). No general examination for stenographers is proposed to be held in 1960. An examination is, however, likely to be held in 1961.

दिल्ली का नारायणा गांव

**२५१४. { श्री वाजपेयी :
श्री भासर :**

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भूमि अर्जन एक्ट के अन्तर्गत हाल ही में दिल्ली के नारायणा गांव की लगभग ३०० बीघा भूमि ले ली गई है ;

(ख) क्या यह सच है कि नारायणा गांव के निवासियों ने यह सुझाव दिया था कि उन की यह उपजाऊ भूमि लेने की बजाय नसीरपुर और नगल राया के बीच की भूमि ले ली जायें जोकि रेलवे लाइन के निकट है और गोदाम बनाने के लिये उपयुक्त है ;

(ग) यदि हां, तो उन का यह सुझाव स्वीकार न करने के क्या कारण हैं ;

(घ) क्या इस भूमि के मालिकों को भूमि का दाम प्रचलित बाजार-भाव की दर से किया जा रहा है;

(ङ) प्रचलित बाजार-भाव की दर से प्रतिकर न देने के क्या कारण हैं और वर्तमान प्रतिकर किस आधार पर दिया जा रहा है ; और

(च) अब तक कितने व्यक्तियों को प्रतिकर दिया जा चुका ह और भुगतान में विलम्ब के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) एक अनाज गोदाम के निर्माण के लिये खाद्य मंत्रालय के एक प्रस्ताव पर २ फरवरी, १९६० को लगभग १७० बीघा और